

tra hours of work and better living conditions. As the workers continued to be on strike despite protracted efforts of the employer and the Indian Mission to arrive at a negotiated settlement, the Iraqi authorities intervened and sent back the workers to India. Under the local law strikes are illegal.

(b) The workers had submitted a representation to the Government demanding settlement of their outstanding claims. The representation has been examined by the Government in consultation with the representatives of the workers and the representatives of the employers and a satisfactory solution has been found.

(c) and (d) Our Embassy in Baghdad provided all possible assistance in extending their goods offices to enable management and workers to reach a settlement and securing to the extent possible the assistance of the Jordanian main contractor and the Jordanian Embassy in Baghdad. Our Embassy also remained in constant touch with the Iraqi authorities.

Permission to MRTP companies to acquiring shares of other companies

1413. SHRI K. RAMAMURTHY: Will the Minister of LAW, JUSTICE AND

Year	Name of the company
1980	Nil
1981	1. Saraswati Industrial syndicate Limited. 2. Grompton Greaves Limited.
1982	Nil

(b) and (c). No Sir.

National Drug Authority

1414. SHRI S. A. DORAI SEBASTIAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

COMPANY AFFAIRS be pleased to state:

(a) the names of MRTP companies to whom permission has been given for acquiring shares of other companies from the public sector financial institutions during the past three years;

(b) whether there are instances where post-facto approval of the Department has been sought by some MRTP concerns and if so, the details of the same; and

(c) how many cases are pending in the courts in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The names of MRTP companies who were granted permission by the Central Government under the provisions of the MRTP Act and the Companies Act to acquire shares of other companies from the financial institutions during the years 1980, 1981 and 1982 are as under:—

(a) whether a National Drug Authority has been constituted and if so, the details of the same; and

(b) the steps being taken to raise India's share in world exports of drugs which has, fallen from 2 per cent in the 1950s to less than 0.4 per cent in